

(OPEN COURT)

**CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH
ALLAHABAD**

This is the 11th day of October, 2018.

ORIGINAL APPLICATION NO. 330/01057 of 2018

**HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (J)
HON'BLE MR RAKESH SAGAR JAIN, MEMBER (J)**

1. Vinay Kumar Sharma aged about 36 years, son of Sri Raj Kumar Sharma resident of 63-A, Railway Colony, Kathgodam.
2. Raghavendra Kumar aged about 39 years, son of late Ram Charan resident of House No. 13-A Railway Colony, Kathgodam.
3. Sachin Kumar aged about 30 years, son of Sri Krishan Murari resident of House No. 25-C, Railway Colony, Kathgodam.
4. Kamlesh Kumar aged about 41 years, son of Late Ram Swaroop Resident of House No. 3-A, Railway Colony Kathgodam, All applicants working as Technician/AC -II, North Eastern Railway, Kathgodam.

.....Applicant.

VERSUS

1. Union of India through Secretary, Railway Board Baroda House New Delhi.
2. The General Manager North Central Railway, Gorakhpur.
3. Divisional Railway Manager (P) North Eastern Railway Izzatnagar, Bareilly.
4. Senior Divisional Electrical Engineer North Eastern Railway, Izzatnagar, Bareilly.

.....Respondents

Advocates for the Applicants : Shri Vinod Kumar
Advocate for the Respondents : Sri P.K. Rai

ORDER

BY HON'BLE MR. GOKUL CHANDRA PATI, MEMBER (J)

Heard Shri Vinod Kumar, learned counsel for the applicants and Shri P.K. Rai, learned counsel for the respondents.

2. Learned counsel for the applicants submitted that grievance of the applicants is on account of merger of Electrical Section with Mechanical Department as per impugned order dated 1/3.10.2018 (Annexure A-1). Applicants have submitted representation dated 6.10.2018 (Annexure A-7) placing their grievance before the respondent No.2.

3. Learned counsel for the respondents submitted that the impugned order has recently been passed and representation is pending with the respondents.

4. There is prayer for interim relief to stay the effect and operation of impugned order dated 1/3.10.2018.

5. In view of the above submission, we feel that no useful purpose will be served in keeping this OA pending.

6. Accordingly, O.A. is disposed of at the admission stage with a direction to the respondent NO.2 to consider the representation of the applicant dated 6.10.2018 (Annexure A-7) as per extant Rules and guidelines of the Railway Board and dispose of the same within 2 months from the date of receipt of a certified copy of this order by passing reasoned and speaking order under intimation to the applicant. Till that time, status quo of the applicant in respect of the impugned order as on date shall be maintained. No order as to costs.

(Rakesh Sagar Jain)

Member (J)

Manish/-

(Gokul Chandra Pati)

Member (A)